

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 109
CP-21/2021
Comp. Appl-149/2021

IN THE MATTER OF:

Sh. Chander Kishore Madan ... **Applicant/Petitioner**
Versus
M/s. Roinet Solutions Pvt. Ltd. ... **Respondent**

Under Section: 58(3), 59

Order delivered on 05.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Ld. Sr. Counsel for the Applicant


ORDER

By filing this application, the Applicant has prayed for an early hearing of the main petition.


Ld. Sr. Counsel appearing for the Applicant submitted that the main petition is fixed for hearing on 19th April 2021, which may be listed in the supplementary list.

Heard. The prayer is allowed. The Registry is directed to list this matter in the supplementary list fixed on the date.

With this, the present CA stands disposed of.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)